T.C.P No. 14/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2017

NAME OF THE PARTIES:

MAN Industries (India) Ltd.

V/s.

MAN Infraprojects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 213 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

8 Am

Adv. Aditya pimple ayw Adv. Vinita Hombalkar Adv. Sayalee Kulkarni i/b orbit law services For Respondents.

Adv. Mayne Khande parliar Adv. Graniey Elah a/w Adv. Meghne Kon i/b Vartices Pentnery For Pelilioners

**ORDER** 

TCP No. 13/397-398/NCLT/MB/MAH/2016

CP No. 67/397-398/NCLT/MB/MAH/2016

TCP No. 14/213/NCLT/MB/MAH/2017

For the Respondent's side stated that they need to file a reply in TCP

14/2017, at their request, 2 weeks' time has been given hereof for filing reply and

rejoinder, if any, 2 weeks thereafter.

List TCP 13/2016, CP 67/2016 and TCP 14/2017 along with other application

for hearing on 06.10.2017.

Since the parties have reported that several developments have been taken

place after filing this CP, both parties are at liberty to file additional affidavits

bringing subsequent facts to the light of this Bench within 15 days hereof and if at

all any of them wants to reply to those subsequent affidavits, parties are at liberty

to answer to those affidavits within 15 days from thereafter.

List this matter on **06.10.2017**.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)